

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 12 of 1994

Thursday this the 6th day of January, 1994

CORAM

THE Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
THE Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

M. K. Gangadharan, Dhanya Sadanam,  
Rail Nagar, Olavakkode. ....Applicant

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. The Divisional Personnel Officer,  
Southern Railway, Palghat.
2. The General Manager,  
Southern Railway, Madras.3. ....Respondents

(By Advocate Mr. Nelson rep. Mathew J. Nedumpara)

ORDER

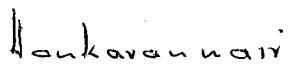
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a declaration that he is entitled to temporary status with effect from 1.1.1982 and absorption with effect from 31.12.1982 on the basis of Annexures 4 and 5 judgments. We find that he has made Annexure 3 representation in this behalf. Second respondent must take a decision on this positively within three months from today. No further time will be granted for this purpose.

2. Application is allowed as above. No costs.

Dated the 6th day of January, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN